

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3409
ANSWERED ON:12.02.2014
APPOINTMENT OF LOKPAL
Ray Shri Rudramadhab

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the advertisement issued for the appointment of Lokpal by the Department of Personnel and Training (DoPT) is not in accordance with the procedure/guidelines laid down in the act as reported in the media;
- (b) if so, the details thereof; and
- (c) the steps proposed to be taken to follow the norms laid down and check any irregularities in the appointment of Lokpal?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) & (b) No, Madam. The advertisement issued by the Department of Personnel and Training, inviting applications for the posts of Chairperson and Members of Lokpal, is strictly in accordance with the provisions of the Lokpal and Lokayuktas Act, 2013 (No. 1 of 2014) and the Search Committee (Constitution, Terms and Conditions of appointment of members and the manner of selection of Panel of Names for appointment of Chairperson and Members of Lokpal) Rules, 2014, as notified by the Central Government under the provisions of the said Act.

(c) Does not arise.